

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 7**  
**CP. No. 401(ND)/2017**

**IN THE MATTER OF:**

Aude Priya Donatelle Wacziarg EP  
Engel  
v.  
Neemrana Hotels Private Limited

.... Petitioner

.... Respondent

**Order U/s. 241(1), 242(4) of the Companies Act, 2013**

**Order delivered on 25.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. Abhishek Anand, Adv. Nidhi Mohan  
Parashar, Adv. Rohan Chawla, Adv. Harshit  
Joshi, Adv. Shweta Sahu for R-2 & 4  
For the Respondent : Sr. Adv. P. Nagesh, Adv. Ashish Verma, Adv.  
Salonee Keshwani

**ORDER**

Heard Ld. Counsels Mr. P. Nagesh and Mr. Abhishek Anand. IA-207/2023 will be taken up on the next date of hearing.

A chart has been provided by Mr. Abhishek Anand as per our previous order. Mr. Ashish Verma, Ld. Counsel has also provided two volumes of additional documents. He undertakes to file a chart similar to the one filed by Mr. Abhishek Anand. At request and by consent, list the matter on **09.05.2024 for hearing on various interim applications.**

**-Sd/-**

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

25.04.2024  
Lalit